

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-301(ND)/2018

In the matter of:

M/s Manshana Industries Ltd.
Vs.
Instyle exports Pvt. Ltd.

... Applicant

...Respondent

SECTION: Under Section 9 of IBC

Order delivered on 15.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

Mr. Savar Mahajan & Mr. Gaurav
Arora, Advs.


For the Respondent

Ms. Misha Rohatgi, Mr. Nakul
Mohta, Aarti Kumar & Mr. Videh
Vaish, Advs.

ORDER

Ld. Counsel for the respondent appears and states that he has been instructed to appear in the matter and seeks time to file Vakalatnama as well as the reply to the application. Two weeks are granted to file reply. Rejoinder within one week. All the copies to be served in advance to the other side. On the request made by the Ld. Counsel for the respondent the matter is kept beyond vacation which is consented by the Ld. Counsel for the applicant. For further consideration on 5th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**